

Seventeenth Loksabha

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Title: Regarding inclusion of more products in Second Schedule of the Agricultural and Processed Food Products Export Development Authority ACT (APEDA ACT)-laid.

**SHRI JAGDAMBIKA PAL ( DOMARIYAGANJ )** : The Agricultural and Processed Food Products Export Development Authority Act (APEDA Act) was amended in 2009 which added Section 10A. This fixed a duty on the APEDA Authority to ensure intellectual property rights protection of special products in India and outside India as well. Special Products are listed in the Second Schedule to the Act. This will provide the much needed boost to demand for special Indian products in international markets. However, till date only "Basmati Rice" has been added to the list of Special Products.

The Central Government must add "Kalanamak Chawal" under Second Schedule. It is a special aromatic rice from Siddharthnagar, Uttar Pradesh. It is famous for its nutritional properties and rich cultural history. It is also known as Buddha Rice and has garnered huge demand in international markets due to the efforts of the State Government of Uttar Pradesh.

This is very important to ensure that the interests of the farmers are appropriately protected around the world, which will enable a healthy and lasting source of income.

The Government may also consider Navara Rice and Palakkadan Matta Rice from Kerala, Joha Rice from Assam, Gobinbhog Rice from West Bengal, Chakhao Rice from Manipur, etc.

I request the Government to consider adding more products to the Second Schedule to provide a boost to the Special products of India.